Misuse of Licences

*706. SHRI N. G. GORAY: Will the Minister of COMMERCE be pleased to state:

- (a) the names and addresses of licensees against whom charges of illegal procurement have been levelled in respect of the licences issued to them during the period from January to December, 1972; and
- (b) whether any of the licensees referred to in part (a) above has been prosecuted?

THE MINISTER OF **COMMERCE** (PROF. D. P. CHATTOPADHYAYA):

(a) and (b) Information regarding licences obtained by misrepresentation or fraud is being collected and will be laid on the Table of the House.

Arrears of taxes against shareholders of D.C.M.

*707. SHRI NATHI SINGH:

SHRI JAGDISH JOSHI:

SHRI KALP NATH:

SHRI GUNANAND THAKUR:

Will the Minister of FINANCE be pleased to state:

- (a) the names of the shareholders having shares of Rs. 1,000 or more in the Delhi Cloth and General Mills Co. Ltd., and D.C.M. Chemicals Works, who are in arrears of taxes;
- (b) the amount of taxes outstanding against each of them; and
- (c) the steps taken by Government to realise the outstanding taxes?

THE MINISTER OF STATE IN THE MINISTRY OF **FINANCE** (SHRI PRANAB MUKHERJEE): (a) to (c) The D.C.M. Chemicals Works is a unit and, therefore, a part and parcel of the Delhi Cloth & General Mills Company Ltd., having a Share Capital of about Rs. 20

crores. The number of shareholders holding share of Rs. 1,000 or more would be more than 10,000 and they spread all over India. The information regarding shareholders who could be individuals or corporate bodies against whom arrears of income-tax and other taxes are outstanding will have to be collected from the field formations all over the country. desired Collection of the information. therefore, will involve considerable time and labour which may not be commensurate with the results that may be achie-However. the Honourable ved. if Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House.

to Questions

Memorandum against Pearl Cycle Industries Ltd.

*708. SHRI BHUPESH GUPTA: SHRI JAGJIT SINGH ANAND: SHRI SANAT KUMAR RAHA: SHRI B. D. BARMAN:

DR. Z. A. AHMAD:

Will the Minister of FINANCE be pleased to state.

- (a) whether a memorandum allegations of misappropriation, misfeasance, fraud, black-marketing of scarce commodities obtained against permits, illegal sales of the Company's assets, tax evasion, syphoning off of Company's funds and defaulcations was received by his Ministry in July, 1974 against the Pearl Cycle Industries Ltd., New Delhi; and
- (b) if so, what action has been taken by Government against the Company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): (a) A memorandum regarding the irregularties committed Pearl Cycle Industries Ltd., New was received in July, 1974.